

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 254 of 1996

Allahabad this the 07th day of November, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Gulab Chand , aged about 25 years, Son of Late
Shri Halley, resident of Hassari, Gwaltoli, Jhansi.

Applicant

By Advocate Shri R.K. Nigam

Versus

1. Union of India through Ministry of Railways,
New Delhi.
2. Secretary, Railway Board, Rail Bhawan, New Delhi.
3. General Manager, Central Railway, Bombay VT.
4. Divisional Railway Manager, Central Railway,
Jhansi.

Respondents

By Advocate Shri A.K. Gaur

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

After detailed arguments from either side, Shri R.K. Nigam, learned counsel for the applicant has prayed that at this stage, only hope of the applicants rests on compliance of departmental correspondence dated 28.4.1993, copy of which has been annexed as annexure A.4 to the O.A. According to this Headquarter

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letter, Divisional Railway Manager, Central Railway, Jhansi has been requested to send a comprehensive proposal for Railway Ministry's approval as according to limitation it is beyond the purview of General Manager, Central Railway. Shri Nigam insists that the respondents be directed to take further action in this regard. Shri A.K. Gaur, learned counsel for the respondents mentions that this matter was thrashed at length during the contempt proceedings and a final decision has already been taken vide order dated 05.11.1993, which is subsequent to this referred annexure A-4.

2. After considering the facts and circumstances as have come up from the pleadings and also from the arguments placed by the learned counsel for either side, I find that the matter has already been examined and finalised by the authorities in the respondents establishment. The directions in earlier O.A. to consider and decide the matter, have already been complied and finally it is found that the applicant-Gulab Chand is not entitled to get any compassionate appointment.

3. For the above, I find that the prayer from the side of the applicant does not carry any merit. The O.A. is dismissed accordingly. No cost.

S. S. M. M.
Member (J)